

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

28.

IA 2883(MB)2024
IN C.P. (IB)/218(MB)2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **16.07.2024**

NAME OF THE PARTIES:

Bank Of India

Vs

Mule Dhanraj Manoharrao Personal
Guarantor Of Rudrani Health Care
Services Limited

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Ms. Jesal Singh, Ld. Counsel for the Petitioner present. Mr. Amir Arsiwala, Ld. Counsel for the Respondent present.
2. Counsel for the Respondent seeks two weeks time to file reply. At request, time is granted for filing reply. Counsel for the Respondent is directed to file reply within a period of two weeks and file proof of service two days before the next of hearing.
3. List this matter for hearing on **22.07.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)